

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1583
TO BE ANSWERED ON 31/07/2026

DELAYED WAGE PAYMENT UNDER MGNREGA

1583 Shri Kesridevsinh Jhala:
Dr. Sandeep Kumar Pathak:
Shri Manan Kumar Mishra:
Shri Sanjay Bhatia:
Shri Rajib Bhattacharjee:
Shri Shambhu Sharan Patel:
Shri Subhash Barala:

Will the Minister of Rural Development be pleased to state:

- (a) total amount of delay compensation owed to MGNREGA workers as on the date of repeal (June 30, 2026) that remains unpaid, State-wise, including Bihar;
- (b) the number of States/UTs that had completed the transition of their MIS, Aadhaar seeding and Fund Transfer Order systems to the VB-G RAM G framework by the effective date of July 1, 2026;
- (c) whether any assessment has been made of pending or stalled works under the erstwhile MGNREGA that require re-approval or re-classification under the new Act's four thematic work categories; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a): As per the provisions under Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the fifteenth day of closure of muster roll.

The amount due for compensation is duly verified and approved, and then paid by the State Government as per the provision under the Rules notified by the respective State Government. The details of State/UTs-wise including Bihar, delay compensation due for payment under Mahatma Gandhi NREGS in the financial year 2024-25, 2025-26 and 2026-27 is given at Annexure.

(b) to (d): As per Rule 6 of the Transitional Rules, 2026 under VB-G RAM G Act 2025, details of workers registered under MGNREGA have been migrated to VB-G RAM G in order to ensure that workers are able to demand and avail the employment opportunities under VB-G RAM G as per the provision under the Act without any delay. Further, all the States/UTs have on-boarded on VB-G RAM G and DBT SPARSH for ensuring timely wage payment.

As per Rule 5 of the Transitional Rules, 2026 under the VB-G RAM G Act, 2025, all works that were ongoing under Mahatma Gandhi NREGS on the transition date have been migrated under the new framework for their completion as per the provisions under VB-G RAM G Act.

Annexure

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 1583 dated 31.07.2026

State/UT-wise including Bihar details of delay compensation owed to Mahatma Gandhi NREGS workers during financial year 2024-25, 2025-26 and 2026-27 (till 28.07.2026).

SI. No.	State	2024-2025	2025-2026	2026-2027
		Due [In Rs.]	Due [In Rs.]	Due [In Rs.]
1	Andaman and Nicobar	0	0	0
2	Andhra Pradesh	0	0	0
3	Arunachal Pradesh	105502	842789	215
4	Assam	40463	715414	17405
5	Bihar	71065	659404	17488
6	Chhattisgarh	7	363	0
7	Dadra and Nagar Haveli, and Daman and Diu	0	0	0
8	Goa	149242	45003	3769
9	Gujarat	2339	8665	18
10	Haryana	9383	3400	32
11	Himachal Pradesh	1047	8111	202
12	Jammu And Kashmir	842254	971173	5438
13	Jharkhand	395	18323	139
14	Karnataka	16846	60669	994
15	Kerala	1361	33176	1454
16	Ladakh	173	0	0
17	Lakshadweep	0	0	0
18	Madhya Pradesh	84665	462889	11019
19	Maharashtra	2637231	2716427	154295
20	Manipur	693591	115085	29806
21	Meghalaya	10	205	0
22	Mizoram	5579	15	0
23	Nagaland	99	0	0
24	Odisha	62	70001	0
25	Puducherry	0	0	0
26	Punjab	338872	2349878	39248
27	Rajasthan	3967	120861	390
28	Sikkim	105	7046	839
29	Tamil Nadu	0	20	0
30	Telangana	97	2573	3
31	Tripura	0	9	0
32	Uttar Pradesh	170180	2340483	364278
33	Uttarakhand	1018	570	6
34	West Bengal	0	0	0
	Total	5175553	11552552	647038

As per NREGASoft
